

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 538/88

Central Railway Motormen's Association  
through J.K.Pendse (General Secretary) ... Applicant

V/S:

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri G.D.Samant  
Advocate  
for the Applicant

Shri V.G.Rege  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 25.3.1993

(PER: M.S.Deshpande, Vice Chairman)

The applicant has sought a direction to cancel the selection which had already been made pursuant to the letter dated 18.6.1987. It is not disputed that those who were selected came to be appointed and had taken over in 1987 itself before the application was filed. The selectees have not been made parties to the present application and the contention of Shri Rege for the respondents is that the application would not be maintainable for not joining necessary parties. The second prayer is to hold fresh selection according to Rules and Procedure. With regard to this, Shri Rege states that the applicant's name will be considered if and when the new selection will be made. In view of this statement Shri Samant does not wish to proceed with the present application. On the statement made by Shri Rege, the application is disposed of for non-prosecution.

*U. Savara*  
(MS.USHA SAVARA)  
MEMBER (A)

*M.S.Deshpande*  
(M.S.DESHPANDE)  
VICE CHAIRMAN